

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.240 - IA/60(AHM)2024
in
C.P. (IB)/297/AHM/2023

Proceedings under Section 95(1) IBC

IN THE MATTER OF:

Small Industrial Development Bank Of India
Vs.
Ronak Govindbhai Kapatel

.....Applicant

.....Respondent

Order delivered on: 17/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant/RP : Mr. Narendra Singh, Adv.

ORDER

IA/60(AHM)2024

It is stated by the Ld. Counsel for Resolution Professional (RP) and applicant that they are not able to serve copy of the report upon Personal Guarantor due to wrong address. The RP is directed to serve copy of the report upon the Personal Guarantor by appropriate procedure.

RP is directed to remain present physically before this Tribunal on the next date of hearing.

List the matter on 26.04.2024

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

CHITRA HANKARE
MEMBER (JUDICIAL)